IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-146(PB)/2017

IN THE MATTER OF:

Richemont India Pvt. Ltd.

... Applicant/petitioner

And

RLG Retail Pvt. Ltd.

... Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Saurabh Kalia, Mr. P. Aggarwal,

Advocates

For the Respondent

ORDER

Order reserved.

- Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -

(DEEPÄ KRISHAN) MEMBER(TECHNICAL)

26.07.2017 V. Sethi